

राज्यों को कोई निवेश देने का विचार कर रही है ?

डा० का० सा० श्रीमाली : केन्द्रीय सरकार ने नीति निर्धारित कर ली है और राज्य सरकारों को निर्देश भी दे दिया गया है और अधिकतर राज्यों ने जो योजना केन्द्रीय सरकार ने बनाई थी उससे सहमति प्रकट की है और उसके मुताबिक वह परिवर्तन कर रहे हैं। यह प्रश्न तो केवल यूनियन टेरिटरीज के ही सम्बन्ध में था। यदि माननीय सदस्य इस विषय में दूसरा प्रश्न पूछेंगे तो मैं उसका उत्तर दूंगा।

श्री जगदीश भवस्वी : क्या माननीय मंत्री जी को मालूम है कि हमारे बहुत से राजनीतिक पीड़ितों ने इन १२ वर्षों में अपनी आर्थिक स्थिति को सुधार लिया है। क्या ऐसे राजनीतिक पीड़ितों के बच्चों को भी, जिन्होंने अपनी आर्थिक स्थिति सुधार ली है, सरकार छात्रवृत्तियां दे रही है ?

डा० का० सा० श्रीमाली : यह प्रश्न तो बहुत सीमित है। केवल यूनियन टेरिटरीज से ही सम्बन्ध रखता है।

श्री जगदीश भवस्वी : मैं भी यही पूछ रहा हूँ कि यूनियन टेरिटरीज में जिन राजनीतिक पीड़ितों की आर्थिक स्थिति अच्छी हो गई है क्या उनके बच्चों को भी छात्रवृत्तियां दी जा रही हैं ?

डा० का० सा० श्रीमाली : जिन लोगों की आर्थिक स्थिति अच्छी है उनको तो यह सहायता लेनी भी नहीं चाहिये।

Mr. Speaker: That is all hypothetical.

Raja Mahendra Pratap: Can the Central Government consider the fact that these political sufferers did not work for any province, but they worked for all India and therefore the question of political sufferers and their families should be taken up as a central question? Can the Government take it up?

329 (A) L.S.D.—2.

Dr. K. L. Shrimali: One question was with regard to concession to people who are well-off. I may inform the hon. Member that only if the income does not exceed Rs. 300 per month the concession could be given. As for the other question, it is true that the political workers did not work for any particular area or province, but they worked for the whole country. It is with that end in view that the Government of India have prepared a scheme in which both the Central Government and the State Governments will collaborate.

Shri B. K. Gaikwad: May I know the number of political sufferers and whether the Government have maintained any separate list of them?

Dr. K. L. Shrimali: We have no list. The State Governments may have it, because it is really the State Governments which are implementing the scheme.

Bihar-West Bengal Border Dispute

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*1137. { Shri Sadhan Gupta:
Shri Shree Narayan Das:
Shrimati Ila Palchoudhuri:

Will the Minister of Home Affairs be pleased to state:

(a) whether a dispute exists between the Governments of West Bengal and Bihar on the question, whether the village of Govindpur on the border of the districts of Malda in West Bengal and Purnea in Bihar is part of West Bengal or Bihar;

(b) whether any reference has been made to the Central Government in this connection; and

(c) the steps taken so far, to settle the dispute?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) Yes.

(c) This matter was raised at the recent meeting of the Eastern Zonal Council held in Bhubaneswar and it

was decided that the Chief Secretaries of the two Governments should make an on-the-spot enquiry with a view to find out the factual position and that till then, *status quo* should be maintained.

Shri Sadhan Gupta: May I know when the dispute arose for the first time between the two States?

Shri G. B. Pant: We received the communication from the Government of West Bengal in November, 1958.

Shrimati Ha Palchoudhuri: Is it not a fact that the Government of West Bengal have been realising tax from those places since 1847?

Shri G. B. Pant: I do not exactly remember. The two Governments have been making conflicting claims

Dr. Ram Subhag Singh: There were no two Governments. The whole of Bihar was in Bengal in 1847.

Shri Sadhan Gupta: The hon. Home Minister has stated that the *status quo* is being maintained. May I know what the *status quo* is?

Shri G. B. Pant: The *status quo* is the state of things as it exists today.

Shrimati Ha Palchoudhuri: May I know whether the Government is aware that some constables came into this district and used very rough language and violence against the people? What right or authority have the constables of Bihar to come there?

Shri G. B. Pant: If anything like that happened, that was very wrong.

WRITTEN ANSWERS TO QUESTIONS

Indiscipline in Educational Institutions

*1138. { **Shri N. R. ManiSwamy:**
Shri Parkash Vir Shastri:

Will the Minister of Education be pleased to state:

(a) whether there is any scheme or programme before Government to put

down the growing tendency of irresponsibility and indiscipline among students; and

(b) what interim measures have been suggested to the management of schools and colleges to curb this tendency?

The Minister of Education (Dr. K. L. Shrimall): (a) Apart from the various steps taken for the all round improvement of the conditions of education in schools and colleges and increased welfare of teachers and students, some of the measures specially devised to improve student discipline are as follows:—

- (i) National Discipline Scheme;
- (ii) Auxiliary Cadet Corps;
- (iii) National Cadet Corps; and
- (iv) Labour and Social Service Schemes.

It is proposed to extend progressively the scope of the National Discipline Scheme and the National Cadet Corps with a view to bringing larger numbers of schools and college students within their purview. It is also proposed to introduce national service by students to inculcate in them a sense of discipline, a spirit of social service and dignity of manual labour and a Committee has been appointed by the Government to work out a suitable programme. Besides, the University Grants Commission have appointed a Committee to study the problem of student indiscipline and to recommend appropriate remedial measures.

In addition, the whole question of improving the pattern of education has a vital bearing on the improvement of discipline.

(b) None, Sir. The authorities of schools and colleges are competent to take such disciplinary and other measures as may be considered necessary by them.